CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 557/MP/2026 along with IA Nos.184/2026, 186/2026 and 187/2026

Subject	:	Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with the applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, as amended from time to time, and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, seeking appropriate directions to Central Transmission Utility of India Limited with respect to the consideration and processing of the Petitioners' Connectivity Application(s) under Regulation 5.11(a) of the GNA Regulations for grant of Connectivity during Non-Solar Hours, while preserving the original priority of the said Application(s), along with consequential reliefs.
Petitioners	:	ACME Solar Holdings Limited and Ors.
Respondent	:	Central Transmission Utility of India Limited
Date of Hearing	:	**16.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member

Addendum to Record of Proceedings

The following paragraphs shall be added after paragraph 4(d) of the Record of Proceedings for the hearing dated 16.10.2026:

"(e). The provision for application and grant of Connectivity has been provided under the Third Amendment to the GNA Regulations issued on 09.09.2025, and in terms of the provision under Annexure-IV. CTUIL, on 10.10.2025, has published the substation-wise and bay-wise details of the non-solar hours connectivity quantum available for grant under Regulation 5.11(a). CTUIL also issued the Detailed procedure on 10.04.2026. In light of this, the Petitioners are requested to clarify the following, on an affidavit, within two weeks :

(i) Under which Regulation under the GNA Regulations, the Petitioners have sought Connectivity on a complex basis and not mentioning the substation under the list issued by CTUIL.

(ii) Whether the availability of spare bays was indicated under the CTUIL's list for granting non-solar-hour access, where the Petitioners have sought connectivity through DTL, in each of the applications?

(f) The Respondent CTUIL is directed to provide the following information along with its reply or by way of an additional affidavit within two weeks:

(i) Reason for delay in the scrutiny of the Petitioners' application in terms of Regulation 3.5

(ii) In the Agenda dated 22.08.2026 of the 48th CMETS meeting, CTUIL has indicated availability of space for 765 kV S/c bay at Bikaner PS, whereas no such availability of spare bay has been mentioned in the list for "Substation-wise details of Solar/ Non-Solar Connectivity and margin for RE" published on 10.10.2025, 13.08.2026 and 01.10.2026.

2. All other terms and conditions of the Record of Proceedings for the hearing dated 16.10.2026 shall remain unchanged.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)